

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P 439/2004 in
O.A. No. 3002/2001

New Delhi this the 26th day of March, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman(A)

Hon'ble Shri Bharat Bhushan, Member (J)

S.Sugunan
S/o Late P.K.Srinivasan.
Deputy Director of Naval Armaments
Naval Headquarters(Integrated Headquarter)
DGAS/West Block No.V,
R.K. Puram, New Delhi-110066 Applicant

(By Advocate: Shri Shashi Bhushan)

versus

1. Shri Ajay Prasad
Defence Secretary
Ministry of Defence,
South Block
New Delhi-110011.
2. Admiral Madhavendra Singh
Chief of the Naval Staff
South Block, New Delhi-110011. Respondents

(By Advocate: Shri B.S. Jain)

ORDER(Oral)

Hon'ble Shri V.K. Majotra, VC(A)

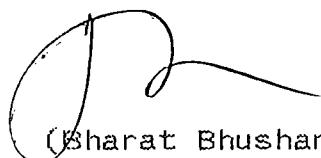
Learned counsel heard.

2. Learned counsel of the respondents drew our attention to the counter filed by the respondents stating that Tribunal's orders dated 6.2.2003 disposing of OA-3002/2001 have been fully complied with. In proof of his contention he referred to Annexure A-1 whereby the applicant has been paid TA & DA admissible to his transfer from Delhi to Visakhapatnam and also DA for the trips made from Visakhapatnam to other places of training. Learned

counsel further stated that while the respondents paid a sum of Rs.5746/- to the applicant, an amount of Rs.271/- has been ordered to be recovered from the applicant towards excess payment of DA.

3. Having regard to the reply filed on behalf of

respondents as also Annexure A-1 although the due amount seems to have been paid to the applicant but respondents have caused lot of delay in implementation of the direction of this court for which respondents have submitted unconditional apology. These contempt proceedings are accordingly dropped. Notices are discharged. Applicant shall have liberty to seek redressal of his grievance on being aggrieved by the implementation of the directions of this court.



(Sharat Bhushan)
Member(J)



(V.K. Majotra)
Vice Chairman(A)

26.3.04

rb.